

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1636 of 1994

This 8th..... The Day of November, 1994

Boby Kumar, S/O Shri Kishori Lal Sonker
R/O 106/7, Garhi Kala, Leader Road, Allahabad

..... Applicant.

By Advocate Shri N.K.Pandey

Versus

Union of India & Ors.

..... Respondents.

By Advocate Shri

Coram:

Hon'ble Mr. T.L.Verma, Member-J
Hon'ble Mr. S.Dayal, Member-A

O R D E R

Hon'ble Mr. T.L.Verma, J.M.

Heard Shri N.K.Pandey, learned counsel for the applicant on admission.

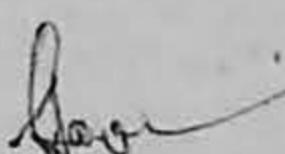
2. The applicant had appeared at the Written test held on 17.7.1994 for appointment on the post of Permanent Way Mistry. The applicant claims to have answered 84 out 85 questions correctly. Despite his brilliant performance, it is stated, he has not been called for interview. The learned counsel appearing for the applicant states that answer sheet of the applicant were changed at the instance of the Chairman of the Railway Recruitment Board. The applicant has therefore not been declared successful in the written test and called for interview. This application has been filed for issuing a direction to the respondents to permit the applicant to appear at the interview, scheduled to be held on 27.10.1994.

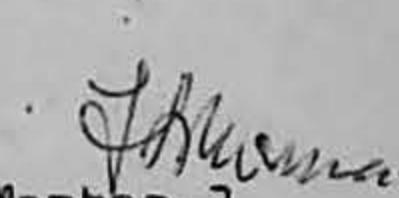
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3. From the argument advanced by the learned counsel and the averments made in the petition, it is clear that the applicant has not been declared successful in the written test and has accordingly not been called for interview. There is apparently no material before us as may support the allegation of malafide on the part of the Chairman, Railway Recruitment Board. No reliance can be placed on the answersheet said to contain the answers given by the applicant in the examination. This document, Annexure-6 is nothing but a self serving document. We are therefore, satisfied that there is absolutely no material on the record to support the claim of the applicant or to show that any right for being called for interview has accrued to the applicant and has been unjustly denied to him warranting interference by this Tribunal by issuing a direction as prayed for.

4. In the result, we find no merit in this application and the same is accordingly dismissed in limine as not maintainable.


Member-A


Member-B

/jw/